

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

CUSTOMS APPEAL NO. 1166 OF 2012

(Arising out of Order-in-Appeal No.21/2012 dated 10.02.2012
passed by the Commissioner of Customs (Appeals), Bangalore.)

Mr. Ritesh Kumar Solanki,
No.245, 2nd Floor, 3rd Main, 3rd Cross,
Hema Enclave, Chamrajpet,
Bangalore.

Appellant(s)

VERSUS

Commissioner of Customs,
New Customs House Panambur,
Mangalore-575 010.

Respondent(s)

WITH

CUSTOMS APPEAL NO.1167 OF 2012

(Arising out of Order-in-Appeal No.21/2012 dated 10.02.2012 passed
by the Commissioner of Customs (Appeals), Bangalore.)

Mr. Ritesh Kumar Solanki,
No.245, 2nd Floor, 3rd Main, 3rd Cross,
Hema Enclave, Chamrajpet,
Bangalore.

Appellant(s)

VERSUS

Commissioner of Customs,
New Customs House Panambur,
Mangalore-575 010.

Respondent(s)

APPEARANCE:

None appeared for the Appellants.

Mr. M. Sreekanth, Asst. Comm. (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21677 - 21678 / 2025

DATE OF HEARING: 23.10.2025

DATE OF DECISION: 23.10.2025

PER : D.M. MISRA

The matter had been listed on 11.02.2025, 13.03.2025, 29.04.2025, 16.06.2025, 03.07.2025, 13.08.2025 and today i.e. 23.10.2025. On all these dates, none appeared nor any request for adjournment. It seems that the appellant is not serious to prosecute the matter before this forum. The notice sent to the appellant returned as 'undelivered' by the postal authorities. Consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV